Central Administrative Tribunal Principal Bench

C.P. No. 313 of 1999 in O.A. No. 1626 of 1997



New Delhi, dated this the 22nd December, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A) Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

Shri Jai Prakash, S/o Shri Mauji Ram, No. 93C/2, Railway Colony, Tuglakabad, New Delhi. ... Petitioner

(By Advocate: Shri H.P. Chakraborty)

Versus

- Shri V.K. Aggarwal. Chairman, Railway Board, Rail Bhawan, New Delhi.
- Shri S.P. Mehta, General Manager, Northern Railway, New Delhi
- Shri Rakesh Chopra, Divisional Railway Manager, Northern Railway, New Delhi.

...Respondents

(By Advocate: Shri R.L. Dhawan)

ORDER (Oral)

BY HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

We have heard both counsel on C.P. No. 313/99. Learned counsel for respondents, Shri R.L.Dhawan has handed over a cheque for Rs.7272/- (Rupees seven thousand two hundred and seventy two only) to learned counsel for petitioner in full compliance of the Tribunal's order dated 4.1.98 in O.A. No. 1626/97. However, Respondents are directed to furnish break-up of the details of the heads under which the aforesaid amount was calculated and paid to the applicant within one month from the date of receipt of a copy of this order.

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2. In the above facts and circumstances, the C.P. does not survive and is accordingly dismissed as having become infructuous. Notices to respondents are discharged.

(Mrs. Lakshmi Swaminathan)

Member (J)

(S.R. Adige)

Vice Chairman (A)

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